

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.9 - C.P.(IB)/265(AHM)2021
WITH
ITEM No. 10 - IA/294(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

Krishna Trades
V/s
Sadbhav Engineering Ltd

.....Applicant

.....Respondent

Order delivered on: 14/03/2023

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Anirudh Wadhwa, Ld. Adv. a.w. Mr. Rohit Sharma,
Ld. PCS, & Mr. Debarshi Chakraborty (in
C.P.(IB)/265(AHM)2021), Mr. Navin Pahwa, Ld. Sr. Adv.
a.w. Mr. Ravi Pahwa, Ld. Adv. (in IA/294(AHM)2023)

For the Respondent :

ORDER

IA/294(AHM)2023

This application is filed by the Corporate Debtor for setting aside order dated 25.01.2023 where we have recorded that the Corporate Debtor did not file reply.

We have heard learned senior counsel for the Applicant and learned counsel for the Operational Creditor. Learned Counsel for the Operational Creditor submitted that he has no objection if the Corporate Debtor is allowed to file a reply. In view of this, IA/294(AHM)2023 is allowed and stands disposed of.

We direct the Corporate Debtor to file a reply within three days.

C.P.(IB)/265(AHM)2021 stands adjourned to 09.05.2023

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

Swetambary

-SD-

DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)